

**HIGH COURT OF ANDHRA PRADESH AT AMARAVATI**

**ABSTRACT**

**CIVIL JUDGES (JUNIOR DIVISION) – Transfers and Postings of Civil Judges (Junior Division) – ORDERS - ISSUED.**

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**ROC.NO.700/2024-B.SPL.**

**NOTIFICATION NO.575–B.SPL.**

**DATED:10.09.2024**

**The High Court made the following transfers and postings of Civil Judges (Junior Division):-**

The Civil Judge (Junior Division) mentioned in Column Number 2 are transferred and posted to the stations mentioned in Column Number 3 of the corresponding row. The officers mentioned in column number 2 are directed to handover charge of their post **and also the post(s) which they have been holding in full additional charge**, to the officers mentioned in Column Number 4 of the corresponding row, as directed hereunder, and get themselves relieved and proceed to their new stations and take charge of their respective posts **and also the post(s) which his/her predecessor was holding full additional charge**, from the officers mentioned in Column Number 5.

SL NO.	NAME AND DESIGNATION OF THE OFFICER	POSTED AS	HAND OVER CHARGE OF HIS /HER POST TO	TAKE CHARGE OF HIS/HER POST FROM
(1)	(2)	(3)	(4)	(5)
1.	Dr. K.Sarada, Additional Civil Judge (Junior Division), Rayachoti, Kadapa District.	Special Judicial Magistrate of First Class, Excise Court, Visakhapatnam. (Post Kept Vacant)	Principal Civil Judge (Junior Division), Rayachoti, Kadapa District.	II Additional Civil Judge (Junior Division), Visakhapatnam.
	i) Dr. K.Sarada, who is holding full additional charge of the post of Civil Judge (Junior Division)-cum-Judicial Magistrate of First Class, Rajampet, shall handover charge of the said additional post to the Civil Judge (Junior Division)-cum-Judicial Magistrate of First Class, Railway Kodur.			
	ii) The Civil Judge (Junior Division)-cum-Judicial Magistrate of First Class, Railway Kodur, shall be in full additional charge of the post of Civil Judge (Junior Division)-cum-Judicial Magistrate of First Class, Rajampet, until further orders.			

2.	Smt. K.Naga Lakshmi, I Additional Civil Judge (Junior Division), Gunutr.	II Additional Civil Judge (Junior Division), Kovvur, West Godavari District. Vice Sri G.Sai Krishna transferred.	II Additional Civil Judge (Junior Division), Guntur.	Sri G.Sai Krishna
3.	<b>On relief Sri G.Sai Krishna, II Additional Civil Judge (Junior Division), Kovvur, West Godavari District.</b>	<b>Principal Civil Judge (Junior Division), Kovvur, West Godavari District.</b>	-	<b>I Additional Civil Judge (Junior Division), Kovvur, West Godavari District.</b>
4.	Smt. P.Poornima Devi, Principal Civil Judge (Junior Division), Kandukur, Prakasam District now undergoing basic training at Andhra Pradesh Judicial Academy, Mangalagiri, Guntur District.	Civil Judge (Junior Division), Pakala, Chittoor District. (Post Kept Vacant)	-	IV Additional Civil Judge (Junior Division), Chittoor.
<p>i) Smt. P.Poornima Devi, who is undergoing training at Andhra Pradesh Judicial Academy, Mangalagiri, Guntur District shall take charge of her post from IV Additional Civil Judge (Junior Division), Chittoor after completion of her institutional training at Andhra Pradesh Judicial Academy, Mangalagiri, Guntur District and practical training at District headquarters at Ongole.</p> <p>ii) The Additional Civil Judge (Junior Division), Kandukur, who is holding full additional charge of the post of Principal Civil Judge (Junior Division), Kandukur, Prakasam District shall continue to be in full additional charge of the said post until further orders.</p>				

The officers mentioned in Column Number 4 will be in full Addl. charge of the post(s) mentioned in Column Number 2, till the substitute posted takes charge.

**NOTE:** 1. All the officers under orders of promotion/transfer are directed to pronounce the judgments/orders which were already reserved before relieving.

2. In case, the officers from whom they have to take charge or to whom they have to handover charge are on leave or absent for any other reason, the Prl. District Judge concerned shall make alternative arrangements, intimating the same to the High Court for information.
3. Dr. K.Sarada and Smt. K.Naga Lakshmi, are not entitled to draw transfer grant/disturbance allowance, transfer T.A. and other consequential benefits since the officers are transferred to the present stations, at their request.
4. All the officers who are under orders of transfer are hereby directed to inform the High Court the date of relief in the previous post and the date of joining in the new post.
5. The Order placed in the High Court's Website <http://aphc.gov.in> and the downloaded copy from the web site is valid for relieving and joining duty.

10/9/24  
REGISTRAR (VIGILANCE)

To

1. The officers and Incharge officers concerned.
2. The Prl. Secretary to Hon'ble the **Chief Justice** and Personal Secretaries to Hon'ble Judges (for placing before their Lordships kind perusal).
3. The Registrar General and Other Registrars, High Court of Andhra Pradesh.
4. The Registrar, I.T-cum-Central Project Coordinator, High Court of Andhra Pradesh (**with a request to direct the concerned to upload the proceedings in the High Court's Website**)
5. The Secretary to Government, Law (L.A & J – SC.F), Department, Government of Andhra Pradesh, Amaravathi.
6. The Member Secretary, Andhra Pradesh State Legal Services Authority, H.No.2-273/54-A, B.S.R Commercial Complex, Malkapuram Village, near Andhra Pradesh Secretariat, Amaravati, Opposite to Traffic Police Station, Thulluru Mandal, Guntur District
7. The Secretary, Andhra Pradesh High Court Legal Services Committee, Amaravathi.
8. The Director, Andhra Pradesh Judicial Academy, Mangalagiri, Guntur District
9. **THE PRL. DISTRICT AND SESSIONS JUDGES:**  
Kadapa, Visakhapatnam, Guntur, West Godavari at Eluru, Prakasam and Chittoor.
10. **THE I ADDL. DISTRICT AND SESSIONS JUDGES:**  
Kadapa, Visakhapatnam, Guntur, West Godavari at Eluru, Prakasam and Chittoor.

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- 11. THE DISTRICT TREASURY OFFICERS:** (with a request to communicate the same to the concerned Sub-Treasury Officers)

Kadapa, Visakhapatnam, Guntur, West Godavari at Eluru, Prakasam and Chittoor.

- 12. THE SECTION OFFICERS:-**

(a) B.Section, (b) D.II Section, (c) Vigilance Cell, (d) E.Section (e) Work Review Cell, (f) O.P. Cell, (g) D.Budget, (h) Enquiry Cell (i) Computer Section, (j) Special Officers Section, High Court of Andhra Pradesh, Amaravati.